

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.3321-3348 OF 2010

GANGAVVA & ORS.

... APPELLANT(S)

VS.

SPECIAL LAND ACQUISITION OFFICER & ANR.

... RESPONDENT(S)

O R D E R

1. Heard learned counsel for the parties.
2. The appeal has been preferred by the land owners for enhancement of the compensation.
3. The High Court has relied upon the sale deed Exh. P.10. As per that, valuation comes to Rs.12,09,000/- (Rupees Twelve Lakhs Nine Thousand) per acre. It is taken at Rs.12,00,000/- (Rupees Twelve Lakhs) per acre. However, the High Court has made deductions twice out of the wholesale price of Rs.12 lakhs and for retail price only 40% had been taken. 40% of Rs.12 Lakhs has been arrived at Rs.4,80,000/- (Rupees Four Lakhs Eighty Thousand) and further, 53% has been deducted out of the aforesaid 40%, towards development. Thus, the amount has been worked out at @Rs.2,25,000/- (Rupees Two Lakhs Twenty Five Thousand) per acre.

4. In the peculiar facts and circumstances of the case, considering the distance of the area in question as well as towards development also certain deduction has to be made. We consider it appropriate to deduct 2/3rd and award compensation of Rs.4 Lakhs (Rupees Four Lakhs) per acre, along with statutory benefits.

5. Thus, we allow the appeals to the aforesaid extent. Let the amount be paid within a period of four months from today. Pending application, if any, shall stand disposed of.

.....J.
[ARUN MISHRA]

.....J.
[INDIRA BANERJEE]

New Delhi;
14th August, 2018.

ITEM NO.101

COURT NO.8

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).3321-3348/2010

GANGAVVA & ORS.

Appellant(s)

VERSUS

SPECIAL LAND ACQUISITION OFFICER & ANR.

Respondent(s)

Date : 14-08-2018 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE KUMARI JUSTICE INDIRA BANERJEE

For Appellant(s) Mr. Sushil Kumar Jain, Sr. Adv.
 Mr. Mallikarjun S. Mylar, Adv.
 Mr. Puneet Jain, Adv.
 Mr. M. Hiremani Patil, Adv.
 for Ms. E.R. Sumathy, AOR

For Respondent(s) Ms. Kiran Suri, Sr. Adv.
 Mr. S.J. amith, Adv.
 Mr. Aishwarya Kumar, Adv.
 Mr. Kirshan Kumar, Adv.
 for Dr. (Mrs.) Vipin Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeals are allowed in terms of the signed order.

(Jagdish Chander)
Branch Officer

(Sarita Purohit)
AR-cum-PS

(Signed order is placed on the file)